

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

OA/154/1993

Date of Decision : 04 . 12.2000

Shri Mahomed Sayed. : Petitioner (s)

Mr. Y.V.Shah : Advocate for the petitioner(s)

Versus

Union of India & Ors. : Respondent(s)

Mr. P.K.Handa : Advocate for the Respondent(s)

CORAM

The Hon'ble Mr.P.C.Kannan : Member (J)

The Hon'ble Mr.G.C.Srivastava : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Don

: 2 :

1. Shri Mahomed Sayed A.
2. Shri Chandubhai B
3. Shri Abdul Hafizkhan
4. Shri Shankarbhai S.

C/o. General Workmen's Union,
Registered Trade Union
By Hon. Secretary, J.K. Ved,
CL Railway Colony,
Godhra-389 001.

: Applicant

Advocate: Mr. Y.V. Shah

Versus

1. Union of India
Represented by General Manager,
Western Railway,
Churchgate,
Bombay-400 001.
2. Divisional Railway Manager,
Western Railway,
Railway Yard,
Pratapnagar,
PO Vadodara-390 004.
3. Senior Divisional Mechanical
Engineer (Loco),
Western Railway Railway Yard,
Pratapnagar,
PO Vadodara-390 004.

: Respondents

Advocate: Mr. P.K. Handa

Am

: 3 :

ORAL ORDER
OA/154/1993

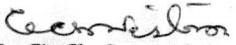
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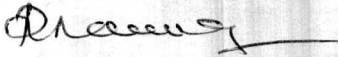
Per: Hon'ble Mr.P.C.Kannan : Member (J)

Heard Mr.Y.V.Shah, counsel for the applicant and Mr.P.K.Handa, counsel for the respondents.

2. The applicant who are working as Fireman Grade 'C' and , Grade 'B' are aggrieved with the order of the respondents regarding seniority of certain persons under Annexure A-3 and seeks deemed declaration for their promotion as Diesel Assistants. Mr.Handa on the basis of instructions of the respondents submits that all the four applicants in this OA were subsequently promoted as Diesel Assistants and further promoted as Assistant Drivers in the scale of Rs.3050-4890. In the facts and circumstances of this case, he submits that the OA has become infructuous.

3. Mr.Y.V.Shah submits that in the light of the above statement, the OA may be disposed of with permission to the applicants to submit representation, if they have any specific grievances in this regard. Permission granted. The OA, is disposed of as infructuous.


(G.C.Srivastava)
Member (A)


(P.C.Kannan)
Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH

OA/TA/RA/CP/ 154/93 of 200

m. Mahomed Sayed A. & Co APPLICANT(S)

VERSUS

402. S

RESPONDENT (S)

I N D E X ----- S H E E T

[illegible]

Certified that the file is complete in all aspects.

200-1870/9

Signature of S.O. (R)

[Handwritten signature]

Signature of Dealing
Hand.